REGIONAL OFFICE
RAJA/STHAN STATE POLLUTION CONTROL BOARD
D-Block, Ambedkar Nagar Alwar, Rajasthan, 301001

RPCB/RO/Alwar/NGT/Gen-280/ 1047 Dated: 07/10/2020

Through:- Email

The Registrar
Hon'ble National Green Tribunal
Central Zonal Bench,
Bhopal

Sub:- Compliance report of order of Hon'ble NGT Principal Bench, New Delhi order dated 04/12/2019 in case of OA No. 584/2019 Rahul Goyal V/s State of Rajasthan & Others.

Ref:- Hon'ble NGT Principal Bench, New Delhi order dated 04/12/2019.

Sir,

With reference to above subject, kindly find enclosed compliance report of order of Hon'ble NGT Principal Bench, New Delhi dated 04/12/2019 in case of OA No. 584/2019 Rahul Goyal V/s State of Rajasthan & Others for necessary action please.

Regards,

Yours Sincerely

Encl: As above

Regional Officer
RSPCB, Alwar

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI

ORIGINAL APPLICATION NO. 584/2019

Rahul Goyal

Applicant

Versus

State of Rajasthan

Respondents

INDEX

S.No.	Particulars	Page No.
1.	Compliance Report of this Hon'ble Tribunal order dated 04.12.2019, on behalf of Rajasthan State Pollution Control Board.	1-2
2.	DOCUMENTS	
	Annex-1- Photo copy of the show cause notice dated 15.06.2020 and project proponent representation dated 08.07.2020	3-33
	Annex-2- Photo copy of the letter dated 23.09.2020	34-38

(Om Prakash Gupta)
Regional Officer, RSPCB,
Alwar, Rajasthan

राजस्थान प्रदूषण नियंत्रण मण्डल
अलवर (राज.)

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI

ORIGINAL APPLICATION NO. 584/2019

Rahul Goyal

Applicant

Versus

State of Rajasthan

Respondents

COMPLIANCE REPORT OF THIS HON'BLE TRIBUNAL ORDER DATED 04.12.2019, ON BEHALF OF RAJASTHAN STATE POLLUTION CONTROL BOARD.

I, Om Prakash Gupta S/o Shri Rewarmal Gupta, aged about 55 years, at present working as Regional Officer, Rajasthan State Pollution Control Board, Alwar (Raj.) do, hereby submits the compliance report as follows:-

1) That the Hon'ble Tribunal by order dated 04.12.2019 directed as follows:-

"3. It is further stated that the closure order has been issued. Learned counsel for the State PCB states that the unit has been closed.

4. There is nothing to show that environmental compensation has been recovered on the 'Polluter Pays' principle for illegal operation of the unit."

2) That the unit was operational without obtaining consent to establish and consent to operate from March, 2019 to October, 2019 i.e. for 245 days. Accordingly, the matter was placed before the Environment Compensation Committee (ECC) for imposition of Environment Compensation (EC). The ECC

recommended Environment Compensation of Rs. 12.25/- Lakhs against the project proponent.

3) That the State Board issued a show cause notice dated 15.06.2020 for intended directions for depositing Environment Compensation and OBH on 03.07.2020. During the course of OBH the project proponent submitted that his unit was not operational for the period of 245 days, therefore, the EC be reassessed; In this regard the project proponent was directed to submit documentary evidence that the unit was not operational. The project proponent vide representation dated 08.07.2020 received on 27.07.2020 submitted his reply. The Photo copy of the show cause notice dated 15.06.2020 and project proponent representation dated 08.07.2020 are annexed herewith and marked as **Annexure-1 (Collectively)**.

4) That the officials of the State Board were directed to verify the contents of representation submitted by the project proponent. The Regional Officer, Alwar vide letter dated 23.09.2020 submitted that the unit was operational for a period of 29 days only and accordingly, the environment compensation may be reassessed. The photo copy of the letter dated 23.09.2020 is annexed herewith and marked as **Annexure-2.**

5) That the matter is under consideration for reassessment of the Environment Compensation.

6) That in the light of submissions made herein above, it is requested that the compliance report may kindly be taken on record.

07-10-2020

(Om Prakash Gupta)
Regional Officer, RSPCB, Alwar

क्षेत्रीय अधिकारी
राजस्थान प्रदूषण नियंत्रण बोर्ड
अलवर (राज.)

Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004
Phone :0141-5159699,5159604 e-mail : member-secretary@rpcb.nic.in
Toll Free Help Line No. : 18001806127 Ext. 7

108
Annexure.-1

Registered

F- (E-Comp- 04) RPCB/ECC/ 51 to 55 Date: 19-06-2020

M/s New Derivatives Pvt. Ltd.,
Opposite to J.S. Fourwheel, Dehli Road,
Alwar.

Sub: Show cause notice for intended directions for depositing of Environmental Compensation under section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and section 31A of the Air (Prevention and Control of Pollution) Act, 1981 in compliance of orders of the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble National Green Tribunal in Original Application No. 606/2018 - Compliance of Municipal Solid Waste Management Rules, 2016 and Hon'ble NGT in O.A. no. 584/2019 Rahul Goyal V/s State of Rajasthan.

1. Whereas section 24 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter called as the Water Act) provides that no person can cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
2. And whereas section 25/26 of the Water Act provides that no person shall without the previous consent of the State Board establish or take any steps to establish, any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
3. And whereas section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter called as the Air Act) provides that no person shall without previous consent of the State Board, establish or operate any industrial plant in an air pollution control area, which is likely to cause air pollution in environment and discharge or cause or permitted to be discharged the emission of any air pollutant in excess to the standards laid down by the State Board.
4. And whereas you are operating the unit/establishment/ entity (hereinafter referred to as the industry) in the name of **M/s New Derivatives Pvt. Ltd.** , which is engaged in operating an industrial plant / operation / process at **Opposite to J.S. Fourwheel, Dehli Road, Alwar** and during the process the industry discharges water and/or air pollutants.
5. And whereas the industry was inspected by the officials of the State Board on **26.12.2019** and during inspection it has been observed that you have violated the provisions of the Air Act and/ or Water Act. Details are as under:

Operational without obtaining CTE/CTO under Air Act.

6. And whereas the above observations indicate that the industry has failed to comply with the provisions of Air Act and Water Act and various directions of the Hon'ble Courts and Hon'ble National Green Tribunal (NGT) and/ or by making discharge of effluent/ emissions has caused grave damage to the environment which can be categorized as significantly huge with grave consequences on the environment, public health and flora & fauna.
7. And whereas the Hon'ble Supreme Court in Writ Petition Civil No. 375/2012 Paryavaran Suraksha Samiti & Anr. Vs Union of India & Others and the Hon'ble NGT in Original Application No. 606/2018 Compliance of Municipal Solid Waste Management Rules, 2016 and in several other cases has directed the Board to impose Environmental Compensation on all the individuals/ units /industries/ mines/ institution/ entities etc. who are causing damage to the environment on the principle of 'POLLUTER PAYS'.
8. And whereas Hon'ble NGT has issued the directions to impose Environmental Compensation on the non complying polluting units and has directed the Board to implement the same for restoration of environmental damages caused to the environment.
9. And whereas Hon'ble National Green Tribunal, Principal Bench in O.A. no. 584/2019 Rahul Goyal V/s State of Rajasthan & O.A. No. 833/2019 Jitendra Sharma V/s State of Rajasthan has 'inter alia'

Scanned with CamScanner

Rajasthan State Pollution Control Board

Rajasthan State Pollution Control Board
Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004
Phone :0141-5159699,5159604 e-mail : member-secretary@rpcb.nic.in
Toll Free Help Line No. : 18001806127 Ext. 7

(109

passed directions on 04.12.2019 for recovery of compensation for violation of environmental norms by your unit.

10. And whereas the industry is liable to pay damages i.e. Environmental Compensation on the basis of 'Polluter Pays Principle' as directed by the Hon'ble Supreme Court and Hon'ble NGT in various orders.
11. And whereas the Board has estimated the amount of environmental compensation to be levied on the industry as Rs **12,25,000/- (Twelve Lac Twenty Five Thousand Rupees only)** on the basis of Polluter Pays Principle.
12. And whereas the State Board in performance of its duties under the Acts, is competent to issue any directions under section 33 A of the Water Act and section 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

In view of above, the State Board in exercise of the powers conferred upon it under section 33A of the Water Act and 31A of the Air Act and for performance of functions under the Acts intends to impose environmental compensation against your industry as mentioned herein above.

In view of above, this show cause notice is being issued as to why the environmental compensation as above may not be imposed against your industry. In case, if you wish to submit any objection/clarification to the above intended imposition of environmental compensation, you may appear in person in the office of Member Secretary, RSPCB at Jaipur on **03.07.2020** at **03:00 P.M.** for hearing in respect of the observed violations/shortcomings and submit your reply along with the evidence based supporting documents failing which the environmental compensation as mentioned herein above shall be imposed without any further notice to you in the matter.

You are also directed to take requisite corrective measures with respect to deficiencies observed during inspection/monitoring and submit evidence based compliance report duly verified by the Regional office, RSPCB, Alwar to this office immediately otherwise additional environmental compensation shall be recovered from the unit on daily basis.

This bears approval of the competent authority.

Yours sincerely,

(Vishnu Datt Purohit)
Environmental Engineer (Env. Comp.)

F- (E-Comp- 01) RPCB/ECC/ Date:

Copy to following for information and necessary action:-

1. Group Incharge, MUID, RSPCB, Jaipur
2. Regional Officer, Regional Officer, Rajasthan State Pollution Control Board, Alwar to remain present during OBH with latest inspection report.
3. Master File, Environment Compensation Cell, Rajasthan State Pollution Control Board, Jaipur.
4. Guard File.

Environmental Engineer (Env. Comp.)

Scanned with CamScanner

सेवामें,

एनवायरमेन्ट इंजिनियर,

राजस्थान स्टेट पॉल्यूशन कन्ट्रोल बोर्ड, जयपुर राज0

संदर्भः आपका पत्र क्रमांक एफ–(ई–कॉम–04) आरपीसीबी/ईसीसी/51 व 55 दिनांक 15–06–2020

विषयः शोकाज नोटिस

महोदय,

विषयान्तर्गत निवेदन है कि आप श्रीमान द्वारा नेशनल ग्रीन ट्रिब्यूनल के आदेश की पालना में प्रार्थी को एनवायरमेन्ट कम्पश्सेशन के रूप में 12,25,000/–रूपय शास्ति आरोपित किये जाने के सम्बन्ध में नोटिस जारी किया गया है, जिस सम्बन्ध में प्रार्थी का निम्नलिखित निवेदन हैः–

1– यह कि प्रार्थी की फैक्ट्री जिस स्थान पर संचालित है, वह दिनांक 01–04–2019 कों किराये पर परिसर लेकर संचालित की गई थी। जिस स्थान पर पूर्व से ही बोरिंग लगा हुआ था, लेकिन बोरिंग में पानी नही था। जैसा कि किरायानामा में भी अंकित है। प्लॉट पर पांच ईंच का बोरिंग है, जिस बोरिंग की गहराई200फुट है तथा बोरिंग लगभग 20वर्ष पुराना है, जबकि अलवर शहर में पानी का स्तर 400फुट है, जिससे स्पष्ट है कि पांच ईंच के बोरिंग से व्यवसायिक उपयोग व उपभोग नही किया जा सकता। (मौकें पर जांच करायी जा सकती है।)

Received DL- 21-7-2021

2– यह कि प्रार्थी सीमेन्ट की टाईल्स का कार्य किया जा रहा था, जो विभागीय अनुमति प्राप्त कर संचालित किया जा रहा था। प्रार्थी की फैक्ट्री चारो तरफ से कवर्ड थी। जिससे कोई ध्वनि व वायु प्रदूषण का प्रश्न ही पैदा नही होता है। जबकि जिस स्थान पर प्रार्थी की फैक्ट्री संचालित थी, वह मुख्य सडक है, जहां पर वाहनो के आवागमन का शोर ही काफी अधिक मात्रा में है।(शैड की फोटो संलग्न है।)

ECC/BMW

3– यह कि प्रार्थी द्वारा संचालित फैक्ट्री में पानी की सुविधा ना होने के कारण प्रार्थी द्वारा पानी के टेंकर मंगा कर बनाया जाता था। ऐसी सूरत में पानी के वेस्टेज होने का कोई प्रश्न ही पैदा नही होता है। इसके अतिरिक्त प्रार्थी द्वारा वाटर हार्वेस्टिंग सिस्टम की व्यवस्था की गई थी। जिससे बरसात का पानी व अन्य थोडा–बहुत पानी जो उपयोग में आता था, वह भूतल में चला जाता था। इस प्रकार प्रार्थी द्वारा पानी का कोई दोहन नही किया गया, नाही भू–जल स्तर को किसी प्रकार का नुकसान पहूँचाया गया। (दैनिक रिपोर्ट रजिस्टर की प्रति संलग्न है।)

4– यह कि प्रार्थी द्वारा जो संचालित की जा रही थी, वह अति लघु उद्योग (माईक्रो इण्डिस्ट्री) के रूप में चलाई जा रही थी। जिसमें चार–पांच श्रमिको को रोजगार दिया जा रहा था। व्यवसाय में काम में ली जा रही मशीनें 1अप्रेल 2019 व 2 अप्रेल 2019को क्रय की गई थी। (बिल की प्रति संलग्न है।)

Scanned with CamScanner

5– यह कि यूनिट द्वारा टाईल्स बनाने में फ्लाई ऐश का उपयोग किया जाता हैं। जिससे वातावरण को कोई नुकसान नही होता हैं। फ्लाई ऐश के निस्तारण के लिए एन जी टी व केन्द्रीय सरकार द्वारा यूनिट की स्थापना के लिए प्रोत्साहन दिया जाता है। (बिल की प्रति संलग्न है।)

6– यह कि यूनिट पॉल्यूशन बोर्ड द्वारा ग्रीन यूनिट की श्रेणी में आती है, प्रमाण पत्र की प्रति संलग्न है।

7– यह कि नेशनल ग्रीन ट्रिब्यूनल में शिकायतकर्ता राहुल गोयल द्वारा प्रार्थी की झूठी शिकाण्यत की गई। जिसमें प्रार्थी को सुनवाई का कोई अवसर प्रदान नही किया गया । इसके अतिरिक्त प्रार्थी की पुलिस थाना में भी दिनांक 22–04–2019 को शिकायत की गई थी। जिस पर मुकामी पुलिस द्वारा श्रीमान अतिरिकत जिला मजिस्ट्रेट(शहर) अलवर के समक्ष एक इस्तगासा अन्तर्गत धारा 133 दण्ड प्रक्रिया संहिता का दायर किया गया, जिसमें प्रार्थी द्वारा उपस्थित होकर अपना पक्ष प्रस्तुत कर दिया गया था, जो प्रकरण न्यायालय में लंबित है। (नोटिस की प्रति संलग्न है।)

8– यह कि प्रार्थी की शिकायत किये जाने के कारण प्रार्थी द्वारा अपना कार्य बंद कर दिया गया। जिस स्थान पर प्रार्थी की फैक्ट्री संचालित थी, वहां प्रार्थी द्वारा बाईस दिवस ही कार्य किया गया था। ऐसी सूरत में प्रार्थी पर गलत रूप से शास्ति आरोपित की गई है। (दैनिक रिपोर्ट संलग्न है।)

9– यह कि एन जी टी में शिकायतकर्ता राहूल गोयल व उसके पिता द्वारा प्रार्थी की शिकायत किये जाने के कारण मुकामी पुलिस थाना एन ई बी अलवर के पुलिसकर्मी व यू आई टी अलवर के कर्मचारी कई मर्तबा प्रार्थी की यूनिट पर आकर कार्य की स्थिति देख कर जाते थे तथा प्रार्थी को यूनिट प्रारम्भ न करने की हिदायत देंकर जाते थे।(दस्तावेज संलग्न है।)

अतः प्रार्थना है कि प्रार्थी के जवाब में वर्णित तथ्यों पर गौर फरमाते हुए प्रार्थी को नोटिस के भार से उन्नमोचित करने की कृपा करें। आपकी अति कृपा होगी।

दिनांक 8/07/2020

प्रार्थी

राजेश मित्तल निदेशक, केयर/ऑफ मैसर्स न्यू डेरोवटिव प्रा. लि. जे एस फोरव्हील के सामने, देहली रोड, अलवर राज0

P.Mittal 10

Scanned with CamScanner

(1)

दस्तावेज किरायानामा

मनके — राजेश मित्तल पुत्र स्व0 श्री मंगतु राम मित्तल, जाति महाजन, उम्र करीब 50 वर्ष, निवासी एफ–587, एम.आई.ए., अलवर (राज0)

—— किरायेदार पार्टी संख्या 1

(1) श्रीमती माया देवी पत्नि श्री मंगतु राम, जाति महाजन, उम्र करीब 66 साल निवासी 5/27 एनईबी. हाउसिंग बोर्ड, अलवर (राज0)

—— मालिक जायदाद पार्टी सं0 2

जो कि पार्टी संख्या 2 की मिल्कियत मकबूजा वाके जे.एस. फोर व्हील के सामने, देहली रोड़, अलवर में स्थित है। जिसमें स्थित एक पुख्ता गौदाम को 11 माह के लिए पार्टी संख्या 1 ने पार्टी संख्या 2 से दिनांक 01–04–2019 से किराये पर लिया है। इस किरायेशुदा परिसर में पार्टी संख्या 1 टाईल्स मैन्यूफैक्चरिंग, इन्टरलोकिंग टाईल्स मैन्यूफैक्चरिंग का कार्य व्यवसाय डेरीवेटिव प्रा0लि0 (यूनिट–2) के नाम से करेगा। पार्टी संख्या 1 व 2 के मध्य इस किरायेदारी के संबंध में निम्न शरायतें तय पाई गई हैं :–

1— यह कि परिसर का किराया 5000/– रूपये अक्षरे पाँच हजार रूपये माहवार तैय हुआ है तथा किरायेशुदा परिसर की किरायेदारी दिनांक 01–04–2019 (एक अप्रेल सन् दो हजार उन्नीस) से प्रारम्भ हो गई है।

2— यह कि पार्टी संख्या 1 पार्टी संख्या 2 को किरायेशुदा परिसर का किराया नियमित रूप से माह की माह नकद अथवा चैक द्वारा अदा करेगा।

3— यह कि किरायेशुदा परिसर में बिजली का खर्चा पार्टी संख्या 1 किराये के अलावा अदा करेगा तथा किरायेशुदा परिसर में एक बोरिंग है,

NOTARY NOTARIAL Tej Singh Choudhary Regd. No. 1212 Distt. (Alwar) RAJASTHAN

ATTESTED
NOTARY PUBLIC
ARY ALWAR (RAJ
24-4-19

माया देवी

Scanned with CamScanner

जिसमें पानी नही है, अतः पानी की सुविधा की व्यवस्था पार्टी संख्या 2 अपने स्तर पर करेगा और उसका समस्त खर्चा पार्टी संख्या 1 स्वयं वहन करेगा।

4— यह कि पार्टी सं0 1 ने किरायेशुदा परिसर का कब्जा सही व दुरूस्त हालत में प्राप्त किया है और सही व दुरूस्त हालत में ही कब्जा वापिस संगलवाने की ज़िम्मेदारी पार्टी संख्या 1 की रहेगी। किरायेशुदा परिसर में किसी प्रकार के नुकसान की स्थिति में समस्त हर्जे खर्चे के लिए पार्टी सं01 जिम्मेदार रहेगा।

5— यह कि पार्टी सं01 किरायेशुदा परिसर में किसी तरह की तोड़—फोड़ व रद्दोबदल पार्टी सं02 की लिखित इजाजत के बिना नही करेगा तथा कोई सारवान परिवर्तन नही करेगा।

6— यह कि पार्टी संख्या 1 किरायेशुदा परिसर को किसी अन्य को सबलेट, असाईन व पार्टविद नही करेगा। अन्यथा तत्काल बेदखली का जिम्मेदार रहेगा।

7— यह कि यह किरायेदारी 11 माह के लिए हैं। 11 माह बाद करायेदार आपसी समति से चालू रह सकेगी। पार्टी संख्या 1 पार्टी संख्या 2 को 10 प्रतिशत प्रतिवर्ष के हिसाब से चालू किराया दर में बढ़ोतरी करके किराया अदा करने के लिए पाबंद रहेगा।

ATTESTED
NOTARY PUBLIC
ALWAR (RAJ.)
24-4-19

Scanned with CamScanner

8— यह कि यदि पार्टी संख्या 1 किरायेनामे की शर्तों का पालन नही करेगा व उल्लंघन करेगा तो पार्टी संख्या 2 को किरायेशुदा परिसर को पार्टी संख्या 1 से तत्काल खाली कराने का हक हॉसिल होगा।

9— यह कि यदि पार्टी संख्या 1 ने लगातार दो माह का किराया अदा नही किया व किराया अदायगी में व्यतिक्रम किया व 2 माह का किराया चढ़ गया तो पार्टी संख्या 2 को अपना परिसर पार्टी संख्या 1 से खाली कराने का व बकाया किराया वसूलने का हक हॉसिल होगा।.

10— . यह कि सामान्य परिस्थतियों में पार्टी संख्या 1 व 2 परिसर किरायेशुदा को खाली करना व कराना चाहेंगे तो 03 माह पूर्व नोटिस देकर परिसर खाली किया व कराया जा सकेगा, जिसमें किसी भी पक्ष को कोई आपत्ति नही होगी।

11— यह कि पार्टी संख्या 1 किरायेशुदा परिसर के आधार पर अपने व्यवसाय के लिए किसी भी बैंक, वित्तीय संस्था व सरकार आदि से कोई ऋण अथवा वित्तीय सुविधा प्राप्त करेगा तो उसकी समस्त जिम्मेदारी पार्टी संख्या 1 की रहेगी।

12— यह कि पार्टी संख्या 2 को किसी भी समय एवं किसी भी दिन बिना पूर्व सूचना दिये अपने परिसर के अंदर प्रवेश करके परिसर का निरीक्षण व परीक्षण करने व करवाने का पूरा हक हॉसिल होगा, जिसमें पार्टी संख्या 1 को कोई आपत्ति कसी तरह की नही होगी।

13— यह कि पार्टी संख्या 1 किरायेशुदा परिसर में कोई मादक पदार्थ का सेवन, विक्रय व संग्रहण नही करेगा, अन्यथा पार्टी संख्या 2 को अपना परिसर पार्टी संख्या 1 से तत्काल खाली कराने का हक हॉसिल होगा।

अतः यह किरायानामा आज 100/— रूपये एक सौ रूपये के दो किता नोन ज्यूडिशियल स्टाम्पस पचास—पचास रूपये के एवं एक फार्म पर पार्टी संख्या 1 ने बदुरूस्ती होशहवास में राजीखुशी से अच्छी तरह पढ सुन एवं समझकर बहक पार्टी संख्या 2 तहरीर तकमील कर दिया है, जो कि सनद रहे व समय पर काम आवे। बमुकाम अलवर। तारीख 24.04.2019

ह0 पार्टी सं01 किरायेदार

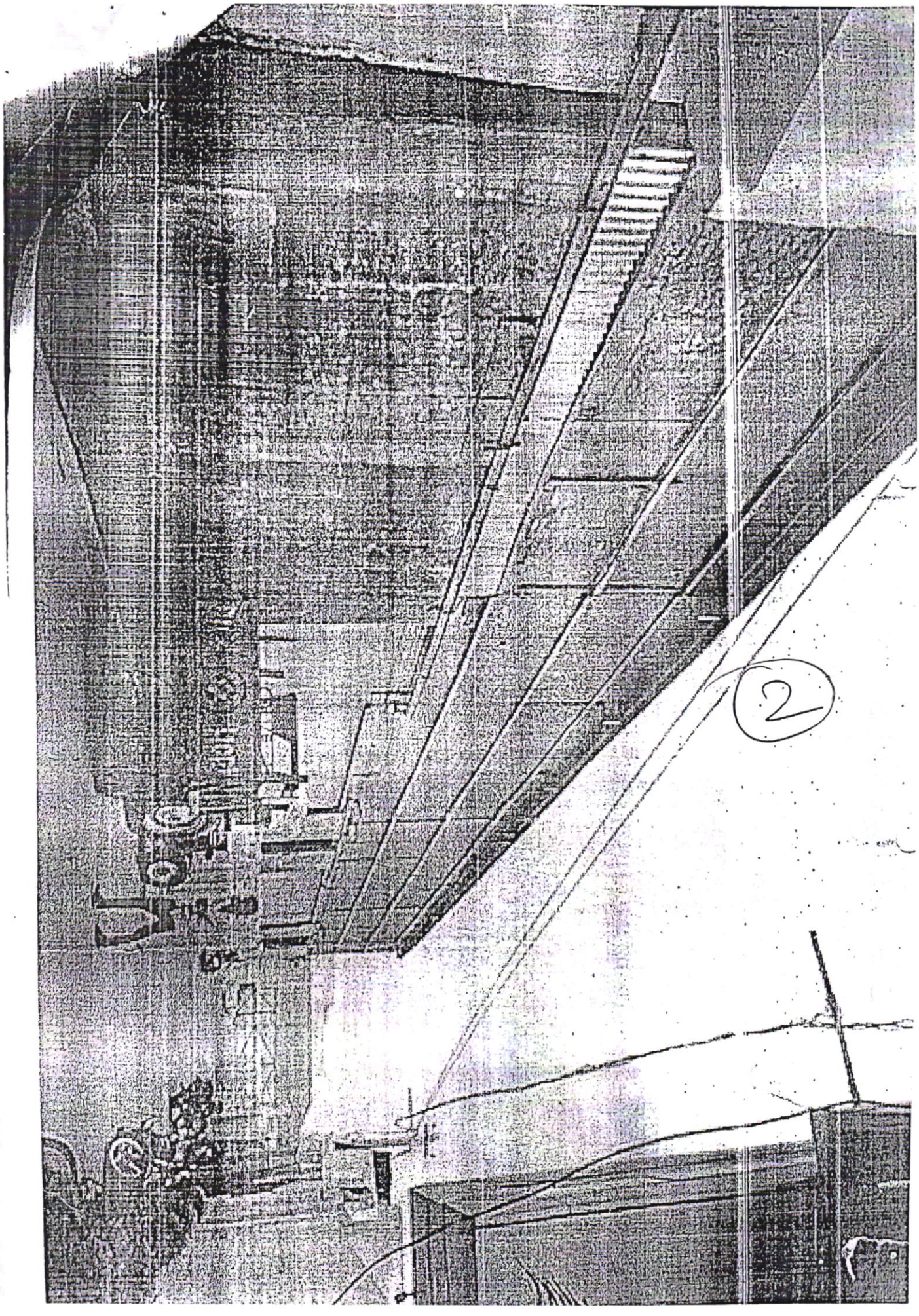
साक्षी

ह0 पार्टी सं02 मालिक जायदाद

साक्षी

IDENTIFIED BY

Scanned with CamScanner



Scanned with CamScanner

348

अप्रैल 2019

Date
Page

1-4-19 प्रोजेक्ट की स्पर्धा कराई

मिस्त्री 5 @ 400 = 2000-00

2-4-19 सफाई कराई

कुली 5 @ 400 2000-00

3-4-19 बिजली की फिटिंग मनोहर लाल मिस्त्री से कराई

सामान :- तार 5 m.m. तीन बंडल
तार 4 m.m. 1 बंडल
ट्यूब 4
क्लिप 50
स्विच 2
मेन चाबी 35 amp 1

} Civil electrical

4.4.19

ग्रिंडर मशीन आई 2
ग्रिंडर मशीन का फाउंडेशन बनाया
बिजली की फिटिंग कराई मिस्त्री 1 हेल्पर 2
टेम्पु भाड़ा — 100/-
1000/-

Scanned with CamScanner

Date
Page

5-4-19 बाईल बनाने की क्वाइटर प्लेट 2 आई प्लेट के फ्रेक्शन बनाये बिजली से छिद्र कराई.

प्लेट का चार्जर इस्त्री खिचाई चार्ज (मिस्त्री खलासी) मिस्त्री इलेक्ट्रिक 1 2 1 100/- 2000 पेराजे

6-4-19 सेन्ट्रे केरेक्टर आया मिक्चर एक ग्रेनिटर प्लेट कटिंग चार्जर प्लेट किया

आलमारी :- सीमेन्ट ग्रीसी पिट से 200 कट्टा माल (ढो) @ 2.5/-

आई इंटरपेट रामगढ़ का → < 100/-Ton

- ईंट 20mm - 40.60 Ton @ 93/-Ton. (बालाजी केशव मलाकी)
- ईंट 10mm 42.950 Ton @ 2.5/Ton (बालाजी केशव मलाकी)
- रेत डस्ट - 30.710 Ton @ 54/-Ton

विशेष एक्टि 7273 इंडिया आई.

@ 45/- लोकेशन खोली - 15 खरीदे } टोटल आया - 100/- - हाईवे का 20 से 25 टन @ 4/-

मीनल लेबर ईंट 80mm 1000 Coal 1000 @ 2/-

आलमारी कटाई ठेकेदारी ठेकेदारी

ड्राइंग माड़ इंडिया

फ्रेम -

मजदूर खलासी (आया) पत्थर ढोने वाले (आदमी 4, औरत 10, बच्ची 04) मिस्त्री (बच्ची, मर्द) 02 बिजली मिस्त्री 800 P 30 -

बाहर फेंकने वाले 2 लोग (काम ठीकेदार अकेले) @ 12/-

Scanned with CamScanner

7-4-19 आज छुट्टी

8-4-19 संजय ठेकेदार नहीं आया

9-4-19 संजय ठेकेदार 1 लेबर 4

60MM/1000 90MM/1000 टाईल बनाई

पानी टैंकर (गोलमाल) @300/2 संजय ठेकेदार 1000/-

[illegible] 30-40/- डाल ठेकेदार द्वारा @300/- → 1000/-

10-4-19 नहीं आया

संजय ठेकेदार 1 लेबर 3 एडवांस 500/-

60 MM/700 80 mm/750

11-4-19 संजय ठेकेदार 1 लेबर 4 एडवांस -700

60 mm/500 80 mm/1000

दो पंप स्टैंड वाले खरीदे = 1950/- धुववाट से

बोरी पुरानी 50 नग X 5/- = 250/- अनाज मंडी से आई

Scanned with CamScanner

12.4.19 संजय लेबर रु 500/-
1 4

80 mm 60 mm
900 840

13.4.19 अवकाश

14-4-19 संजय मेट रु 500/-
1 4

बाईपेस प्लेट को कटर चुको — ①
बाईपास के पिपे डाले (मशीन मशीन से)

16-4-19 अवकाश

16-4-19 बाईपेस प्लेट को कटर विधि डाली
संजय-देवेश
1

17-4-19 मेरे दिये अवार्ड

Scanned with CamScanner

Date
Page

18/4/19 सेम्प 1 मेर 4 एडमि - 1000/-

80mm 450 60mm 1000

19/4/19 सेम्प 1 मेर 4 एडमि - 1000/-

80mm 1000 60mm 700

पति का टैक गिरनाथ (फोटक्स) 300/-

20/4/19 अवकाश

21/4/19 सेम्प 1 मेर 4 एडमि - 1000/-

60mm 1000 80mm 1400

(अस्था दिन ही काटि किया)
पड़ोसी से आर काम का मरा किया/-

Scanned with CamScanner

Date
Page

22/4/19

23/4/19

24/4/19

29/4/19

26/4/19

Advance.
1,000/-

Scanned with CamScanner

27/4/19 संचय 2 नंग 4 एडवांस - 80/-

1

80mm 60

750 1,0

20mm [illegible] गाड़ी [illegible] - 25.040 tonn - 450/-

[illegible] गाड़ी

गाड़ी [illegible] - [illegible] : 5,040 ×100 = 2,504

28/4/19 अवकाश

29/4/19 संचय 2 नंग 2

1 एडवांस - 500/-

80 mm 6

25

Sale : आद्या [illegible] [illegible] लूपविहार

80mm [illegible] - [illegible]

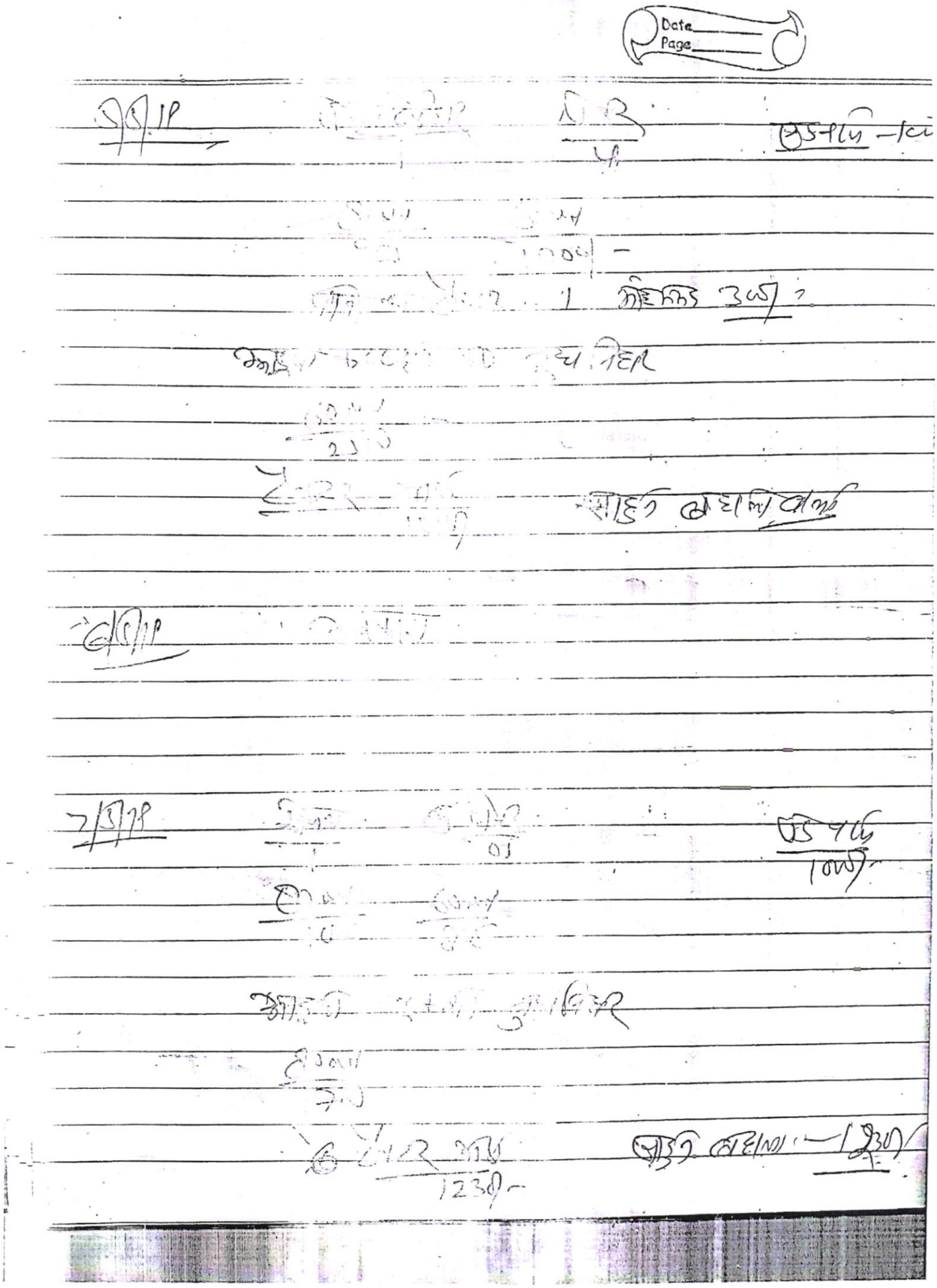
ट्रैक्टर [illegible] - साढ़े [illegible] - 1500

30/4/19

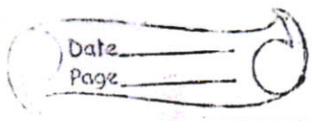
Scanned with CamScanner

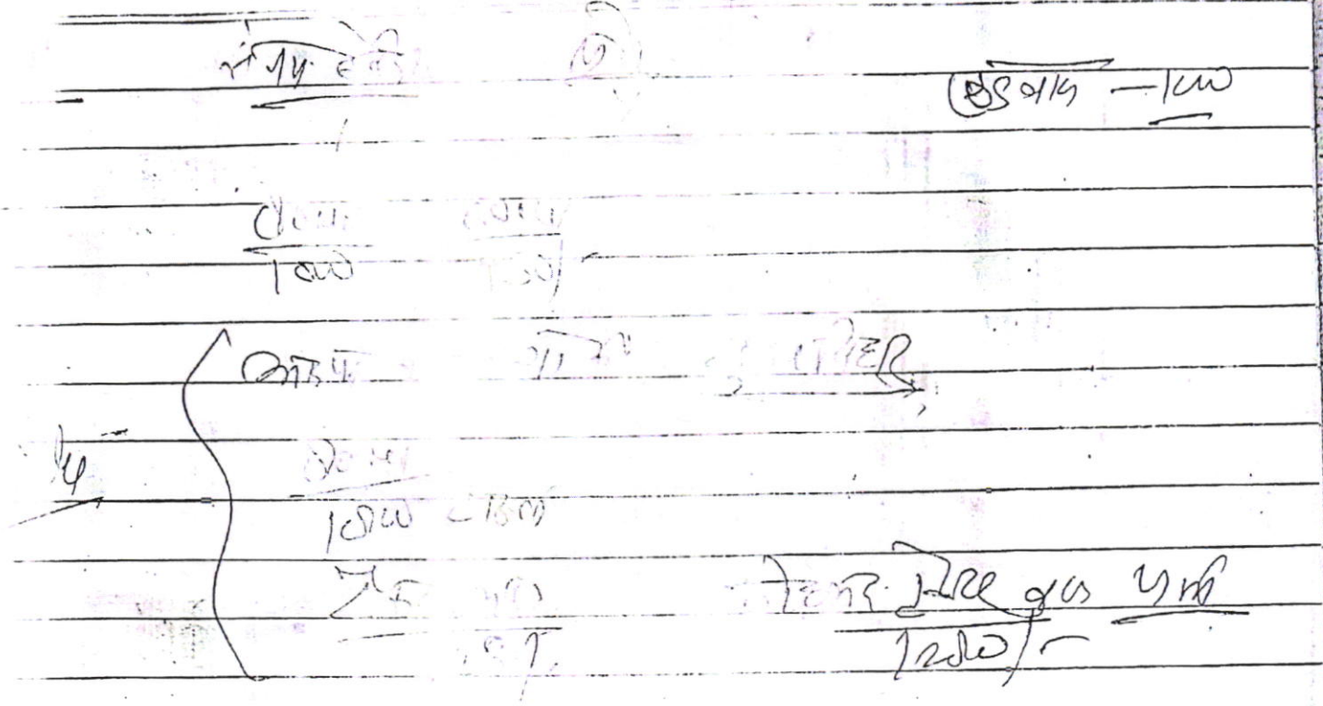
Scanned with CamScanner

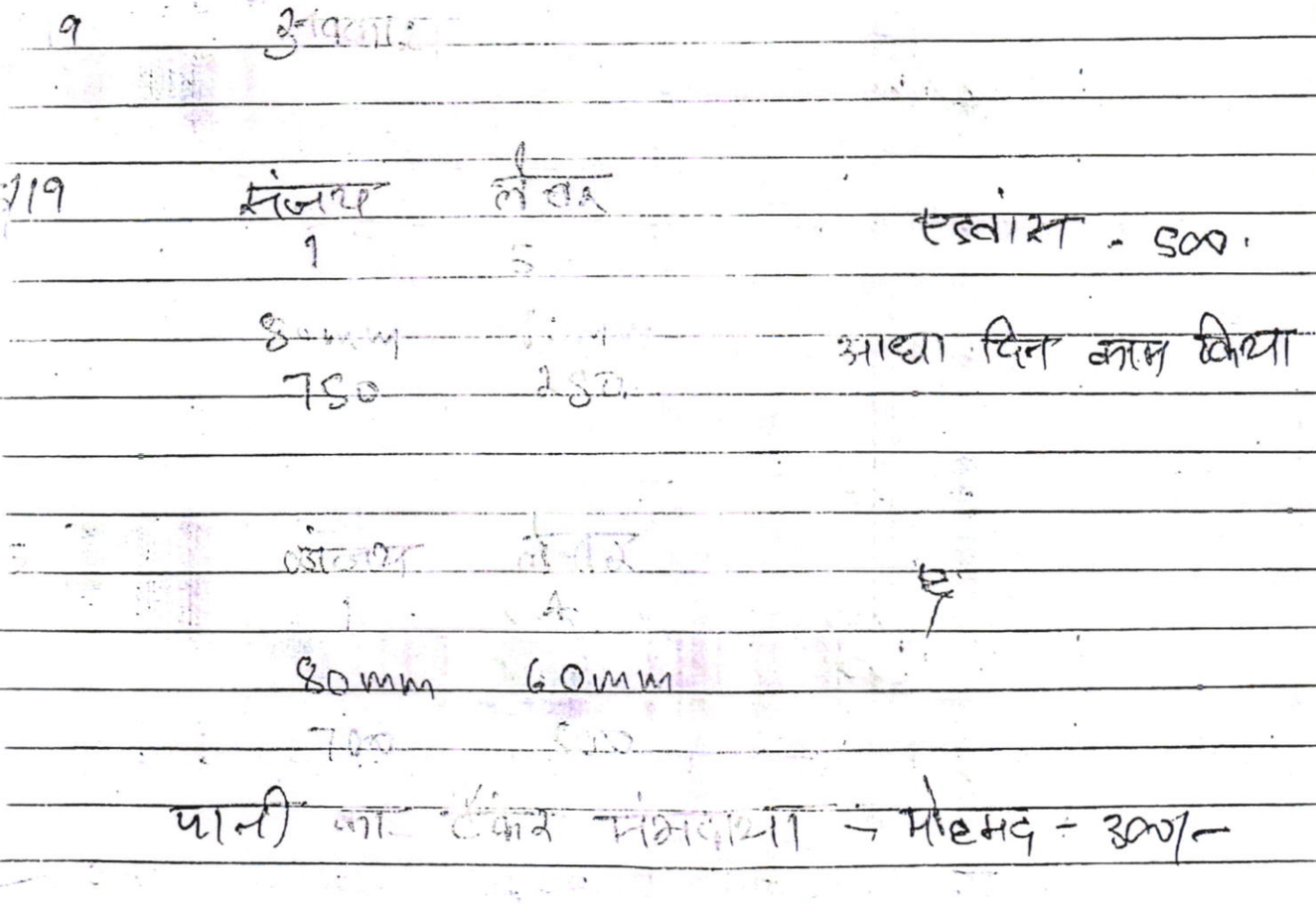
Date
Page

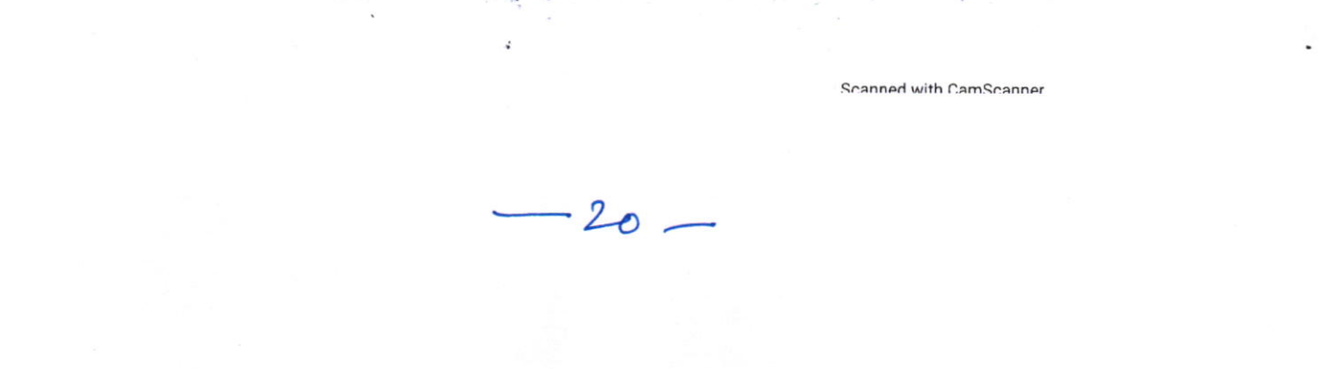


Scanned with CamScanner









Scanned with CamScanner

12/5 अवकाश

13/5 संजय लेबर एडवांस -
1 4 80mm 60mm
200 300.
मिरचर मशीन की सीवर कुकी ।

14/5
15/5 } अवकाश (मिरचर मशीन).

16/5 संजय लेबर
1 4 एडवांस - 8
60mm 60mm
700 650.
Sale: आदूजा केस्टकशन - बुधविहार - 2,200 pcs 60m
हाजम टैक्टर भाडा - 1700/-

17/5 संजय लेबर
1 5
20mm 60mm
900 500.
20mm की भाडी मंगा कई - बालाजी ट्रेडर्स से
P.102-SSS - 34,200 @ 450/-
भाडा ई-दशमी - 34,200 × .100 = 3,420/-

Scanned with CamScanner

18/5.

19/5/P

2nd Sem

2/5/P

Scanned with CamScanner

Date
Page

২৯/৪/১৯ বিষয় চালান

২৯/৪/১৯ বিষয় চালান

২৯/৪/১৯ বিষয় চালান

৩০/৪/১৯ আইসক্রিম কারখানার কুলফির

৫০ পিস ৬০ পিস
১৫৩ ২৪৩

মোট পিস
১৩৩ + ১৫৩ = ২৪৩ টাকা মোট ৭৪৩ পিস

২০/৪/১৯ আইসক্রিম কারখানার কুলফির

৪০ পিস
১৫৩ × ২ = ৩৪৩ টি

মোট ৭৪৩ টাকা
২৫৩

Scanned with CamScanner

GSTIN No: 07AMZPJ1567A1ZW

Tax Invoice

Shri Mahavirai Namah

R.N.T. TRADING CO.

Deals in : Machinery & Machinery Parts, Concrete Pewar Work of All Items & Etc.

G-43, UG2, Dilshad Colony, Delhi-110095

MOB: 9643491753

Invoice No. 357

Date 01-04-2019

Transport Roadways

Vehicle No. DL 01 LY 1019

Bill to Party : New Derivative

Address : Chemical Pvt. Ltd. F-587, M.I.A Alwar

GSTIN : 08AADCN2446B1ZU

State : Rajasthan State Code :

Ship to Party : Same

Address :

GSTIN :

State : State Code :

ITEM'S DESCRIPTION	HSN /SAC Code	Quantity	Rate	Amount Rs.	P.
(1) Vibrator Table	8431	1 Nos.	28000/-	28000	00

Syndicate Bank
Dilshad Garden Branch
IFSC Code : SYNB0009179
A/c No.: 91791010000432

TOTAL	28000	00
Total Value of Goods/Service		
Add. Freight/Cartage/Packing		
Add. C.G.S.T@.............%		
Add. S.G.S.T@.............%		
Add. I.G.S.T@ 18 %	5040	00
Total Value with G.S.T.	33040	00

Rs. Thirty three thousand and forty only

E.&.O.E.

For R.N.T. TRADING CO.

Terms & Conditions :

1. Goods once delivered will not be taken back
2. All claims regarding the shortages shall be made with in 3 days of the receipt of the goods.
3. Interest @18%t will be charged extra if payment is not made as per agreed terms & conditions.

Auth. Signatory

Scanned with CamScanner

GSTIN No. 07AMZPJ1567A1ZW

Tax Invoice

Shri Mahaviraj Namah

R.N.T. TRADING CO.

Deals in : Machinery & Machinery Parts, Concrete Pewar Work of All Items & Etc.

G-43, UG2, Dilshad Colony, Delhi-110095

MOB: 9643496753

Invoice No. 359

Date 02/04/2019

Transport Roadways

Vehicle No. DL01L4 1019

Bill to Party	Ship to Party
New Derivative Chemical Pvt. Ltd. F-587, M.I.A. Alwar	Same
Address :	Address :
GSTIN : 08AADCN2446B1ZU	GSTIN :
State : Rajasthan State Code :	State : State Code :

ITEM'S DESCRIPTION	HSN /SAC Code	Quantity	Rate	Amount Rs.	P.
(1) Mobile Mixer	8431	1 Nos.	32000/-	32000	00
			TOTAL	32000	00
			Total Value of Goods/Service		
			Add. Freight/Cartage/Packing		
			Add. C.G.S.T@.....%		
			Add. S.G.S.T@.....%		
			Add. I.G.S.T@.....18...%	15760	00
			Total Value with G.S.T.	47760	00

ndicate Bank
shad Garden Branch
SC Code : SYNB0009179
: No.: 91791010000432

Forty Seven Thousand Seven Hundred and Sixty only

O.E.

erms & Conditions :
Goods once delivered will not be taken back
ll claims regarding the shortages shall be made with in 3 days of the receipt of the goods.
nterest @18%t will be charged extra if payment is

For R.N.T. TRADING CO.

Kalan

Scanned with CamScanner

TECHNOCRAT POLYMERS INDIA 1240, M.I.E. PART - B BAHADURGARH GSTIN/UIN: 06ANXPB5317R3Z9 E-Mail : technocratpolymer@gmail.com	Invoice No. 9	Dated 5-Apr-2019
	Delivery Note	Mode/Terms of Payment
	Supplier's Ref.	Other Reference(s)
Buyer NEW DERIVATIVE CHEMICAL PVT. LTD E-587, M.I.A ALWAR Rajasthan, Code : 08 GSTIN/UIN:08AADCN2446B1ZU	Buyer's Order No.	Dated
	Despatch Document No.	Delivery Note Date
	Despatched through HR-63-D-7965	Destination ALWAR
	Terms of Delivery	

Sl No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	**Mould For Pavers (P)** *DUMBLE (1130 PC) 12X12(312 PC) - RECYCLED*	8480	2,275.000 KG	25.00	KG	56,875.00
2	**MOULDS FOR PAVER BLOCKS** *DUMBLE - 80 MM - PPLDE*	8480	3,000 PC	12.00	PC	36,000.00
						92,875.00
	IGST			*18*	%	16,717.50
	Round Off					0.50
	Total					₹ 1,09,593.00

Amount Chargeable (in words) *E. & O.E*

INR One Lakh Nine Thousand Five Hundred Ninety Three Only

HSN/SAC	Taxable Value	Integrated Tax	
		Rate	Amount
8480	92,875.00	18%	16,717.50
Total	92,875.00		16,717.50

Tax Amount (in words) : **INR Sixteen Thousand Seven Hundred Seventeen and Fifty paise Only**

Declaration

We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

for TECHNOCRAT POLYMERS INDIA

Authorised Signatory

This is a Computer Generated Invoice

Scanned with CamScanner

सत्यमेव जयते

Government of India

e-Way Bill

E-WAY BILL Details

Way Bill No: **3211 0172 4568** Generated Date:**05/04/2019 03:55 PM** Generated By: **06ANX PB531 7R3Z9** Valid Upto: **07/04/2019**

Mode: **Road** Approx Distance: **170km**

Type: **Outward - Supply** Document Details: **Tax Invoice - 9 - 05/04/2019** Transaction type: **Regular**

Address Details

From

GSTIN : 06ANX PB531 7R3Z9
TECHNOCRAT POLYMERS INDIA
HARYANA

:: Dispatch From ::
1240,
,MIE, PART-B
BAHADURGARH,HARYANA-124507

To

GSTIN : 08AAD CN244 6B1ZU
NEW DERIVATIVE CHEMICALS PRIVATE LIMITED
RAJASTHAN

:: Ship To ::
F-587
North Extn.
MIA,RAJASTHAN-301030

3. Goods Details

HSN Code	Product Description	Quantity	Taxable Amount Rs.	Tax Rate (C+S+I+Cess+Cess Non.Advol)
8480	dumble and 12 x 12 recycled	2275.00 kgs	56875.00	NA+NA+18.000+0.000+0.00
8480	Dumble 80 mm pplde	3000.00 pcs	36000.00	NA+NA+18.000+0.000+0.00

Tot. Tax'ble Amt ₹ 92875.00 CGST Amt ₹ 0.00 SGST Amt ₹ 0.00 IGST Amt ₹16717.50 CESS Amt ₹0.00 CESS Non.Advol Amt ₹0.00

Other Amt ₹0.00 Total Inv.Amt ₹ 109592.50

4. Transportation Details

Transporter ID & Name : Transporter Doc. No & Date : & 05/04/2019

5. Vehicle Details

Mode	Vehicle / Trans Doc No & Dt.	From	Entered Date	Entered By	CEWB No. (If any)	Multi Veh.Info (If any)
Road	HR63B1179	BAHADURGARH	05/04/2019 03:55 PM	06ANXPB5317R3Z9	-	-

321101724568

Powered By National Informatics Centre

https://ewaybillgst.gov.in/BillGeneration/EwayBillPrint.aspx?ewb_no=321101724568 1/1

Scanned with CamScanner

(5)

BILL OF SUPPLY

Bill No. 48

Date. 09/04/2019

NAME AND ADRESS OF CONSIGNOR	NAME AND ADRESS OF CONSIGEE
APCPL LTD JHARLI JHAJJAR HARYANA GSTIN NO. 06AAGCA2437E1Z3	ALWAR RAJASTHAN 301001

Origanal for Receipent Duplicate for Transporter / supplier Triplicate for Supplier	Transportion Mode : By Road Vehicle Number: RJ 05 GA5290 Place Of Supply : Rajasthan

GR/LR No. 51	Name Of Transporter: Padam Logistics	HSN Code 996719

Sr No.	Desc. Of Material	Qty (MT)	UNIT	Rate (Rs./MT)	Amount(Rs.)
1	HCSD Ash	31.29	MT	0	0
		Assessable Value			0
		CGST			0
		SGST			0
		IGST			0
		Tax Amount -GST			0
		Grand Total			0

Total In Words : ZERO Only

For Padam Logistics

Authorised Signatory

Auth. Signature

Scanned with CamScanner

Rajasthan State Pollution Control Board
8 / 43 -44 N. E. B. Housing Board Colony, Delhi Road, Alwar
Phone: 0144-2372996
www.rpcb.nic.in
Registered

6

ACKNOWLEDGEMENT OF APPLICATION FOR CONSENT UNDER THE WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974 AND THE AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981 FOR SMALL SCALE / TINY INDUSTRIES UNDER GREEN CATEGORY UPTO AN INVESTMENT OF RS. 5.00 CRORES.

File No : F(Tech)/Alwar(Alwar)/1799(1)/2015-2016/135-136

Order No: 2015-2016/Alwar/3908

From :
The Regional Officer,
Regional Office,
Rajasthan State Pollution Control Board,
8 / 43 -44 N. E. B. Housing Board Colony, Delhi Road, Alwar

Date : 17/04/2015

To,

M/s New Derivatives Chemicals Pvt. Ltd..
F-587, MIA , Alwar Tehsil:Alwar

I / We hereby acknowledge the receipt, in this office, on 07/04/2015 of your application dated 05/04/2015 for **Consent to Establish** for (project / process / activity name) cement concrete bricks (36 lacs per annum) under **section of 25 of the Water(Prevention & Control of Pollution)** Act,1974 having capital cost of the project Rs. **112.65 Lacs** duly filled in and accompanied by prescribed fee Rs. 6,000.00 and requisite documents.

This acknowledgement of the consent application shall be treated as **Consent to Establish**, of the State Board, under **section of 25 of the Water(Prevention & Control of Pollution) Act,1974** ,to **Consent to Establish** your industry at **F-587, MIA Alwar Tehsil:Alwar District:Alwar** and there would be no need for the industry to obtain periodical renewal of consent, till such time the unit modifies / changes its processes provided that -

1.The acknowledgement shall be subject to the provisions of the Water (Prevention & Control of Pollution) Act,1974, the Air (Prevention & Control of Pollution) Act, 1981 and the Environment (Protection) Act, 1986.
2.This acknowledgement will not be used as an evidence for ascertaining the land title and its use.
3.The acknowledgement is from the point of view of control of pollution, and does not absolve the unit from making compliance of the other statutory obligations, prescribed under any other law or instrument, for the time being in force and the directions passed by the Hon'ble Courts.
4.The State Board shall have the right to conduct random checks or call information from the unit and make a formal consent order prescribing conditions etc., as required.
5.The Industry falls under **Green Category - Cement Products (Without using Asbestos) like pipe, piller, jafri, well ring, blocks/tiles etc. (should be done under closed covered shed to control fugitive emmissions)** as per Head Office Order No. F.14(23) Policy/RPCB/Plg./9915-9954 Dated 07/03/2013.

Scanned with CamScanner

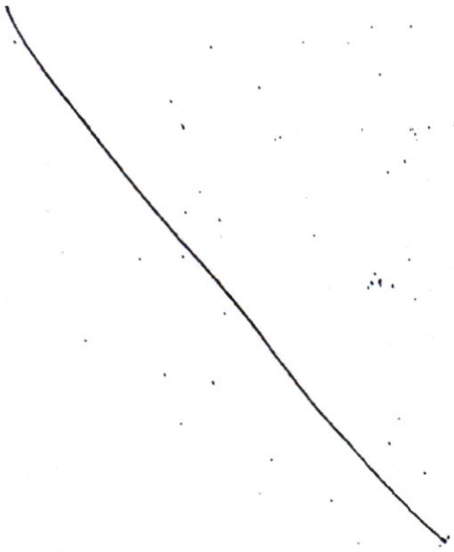
Specific Condition :

1 This acknowledgement is being issued on the basis of information/documents submitted by project proponent along with application. In case of any false information, this acknowledgement shall be treated as revoked and project proponent shall be liable for prosecution under the provisions of the Water Act, 1974 and Air Act, 1981, as the case may be.

2 The industry shall not dig/install any bore well for abstraction of ground water without prior permission of CGWA and State Board.

3 That there shall be no discharge of waste water within or outside the factory premises. Industry shall maintain zero discharge status.

4 That the process should be done under closed covered shed to control fugitive emissions.



This acknowledgement is in accordance with the directions issued by the Central Pollution Control Board vide letter no. B - 29014/1/90/PCI - I/17793 dated 21-10-1992.

Regional Officer

Copy To :

1 Master File.

Regional Officer

Scanned with CamScanner

न्यायालय अपर जिला मजिस्ट्रेट(शहर) अलवर

प्रारूप सं0 20

न्यूसेंसों को हटाने के लिए आदेश
(धारा 133सी.आर.पी.सी.) देखिए

प्रेषिती:-

प्रकरण संख्या: 19/01

1. श्री राजेश मित्तल पुत्र श्री मंगतू राम जाति महाजन उम्र 50 साल निवासी 5/27 एनईबी हाउसिंग बोर्ड अलवर हाल जेएस फोरवील के सामने अलवर थाना एनईबी अलवर।

मुझे यह प्रतीत कराया गया है कि सोना विहार विकास समिति जेएस फोरव्हील के सामने देहली रोड अलवर का एक परिवाद इस अमर का थाने पर प्राप्त हुआ कि हमारी समिति के पास राजेश मित्तल उपरोक्त की एक बिल्डिंग है जिसकी एक फैक्ट्री न्यू डेरिवेटिव कैमिकल्स प्रा.लि.एम. आई.ए. में स्थित है। जिसकी एक शाखा जेएसफोरव्हील के सामने दिल्ली रोड पर स्थित है जो गैर कानूनी रूप से कार्यरत है। उपर्युक्त फैक्ट्री में सीमेंट टाईल्स बनाने का कार्य किया जाता है। जिसमें कई तरह की मशीनें कार्यरत हैं। और उपर्युक्त मशीनों से बहुत तरह की कंपन्न एंव आवाजें आती है। इसके आस पास आबादिय क्षेत्र होने के कारण लोगों को काफी परेशानी होती है। इस फैक्ट्री में पानी की बड़ी बोरिंग करवाकर अवैध दोहन हो रहा है। पानी का इस्तेमाल सीमेंट की टाइल बनाने में एंव टाईल्स की तराई कराने में किया जाता है। इस फैक्टरी में भारी वाहनों का आवागमन हो रहा है। जिससे कालोनी की नई सडके क्षतिग्रस्त हो रही है। तथा सडके साइडों से जमीन धंस गई है। भारी वाहनों के आवागमन से दुर्घटना की संभावना बनी रहती है। एंव भारी वाहनों की आवागमन से कालोनी की पाईप लाईन कई बार क्षतिग्रस्त हो गई है। दिनांक 21.04.2019 12:15 पी.एम. पर आस पास के लोगों द्वारा राजेश मित्तल से बात करने की कोशिश की तो राजेश मित्तल ने लोगों के साथ बद्तमीजी से बात करने लगा। और गाली गलौच करने लगा तथा समिति के संरक्षक रामविलास गोयल व उसकी पत्नि रेखा के साथ मारपीट करने लगा। आदि परिवार प्राप्त होने पर जांच श्री अशोक कुमार हैड कानि नं. 502 को सुपूर्द की गई दौरान जांच बयान श्री रामस्वरूप चौधरी, श्री शंकर सिंह, श्री खेमचन्द शर्मा, श्री सुरेश चन्द्र , श्री रामविलास गोयल के लिए गए व घटना स्थल पर पहुंचलकर निरिक्षण किया गया। फेक्टरी जे.एस. फोरव्हील के सामने स्थित है। जिसमें 3 कंकरीट मिक्सर मशीन स्थापित हैं। तथा फैकटरी के अंदर सीमेंट की इन्टर लोकिंग टाईल्स बनाना पाया गया। आस पडोस में रहने वाले कालोनी के लोगों से पूछताछ किया गया। व फैक्टरी मालिक श्री

Scanned with CamScanner

राजेश मित्तल से फैक्टरी का रजिस्ट्रेशन का रिकार्ड प्राप्त किया गया। तो रिकार्ड के आधार पर फैक्टरी एफ–587 नॉर्थ एक्स. एम.आई.ए. के नाम से होना ज्ञात हुआ। परिवादी श्री रामविलास गोयल की सूचना के आधार पर प्रदूषण नियंत्रण मंडल अलवर से सूचना प्राप्त करने पर अवलोकन कर शामिल जांच किया गया प्रदूषण नियंत्रण मंडल अंबेडकर नगर अलवर से प्रदूषण प्रमाणिकता प्रमाण पत्र के आधार पर उक्त फैक्टरी की मशीनों से निकलने वाली ध्वनि के कारण आस पास क्षेत्र में न्यूसेंस पैदा होने से इनकार नहीं होना व सामान्य से अधिक मात्रा में ध्वनि का प्रदूषण होना अंकित किया गया। अब तक की जांच बयानात गवाहन व आस पास निवास करने वाले लोगों से पूछताछ तथा प्रदूषण मंडल की जांच से व तमाम सबूतों के आधार पर उपर्युक्त फैक्टरी से अडोस पडोस में रहने वाले लोगों को आवाज व कम्पन्न पैदा होने से न्यूसेंस की श्रेणी में आना पाया गया।

इसलिए मैं आपको निर्देश देता हूँ और आपसे अपेक्षा करता हूँ कि आप उक्त कार्य को तुरन्त प्रभाव से 3 दिवस के अन्दर बन्द कर दे और फिर न चलाऐ या उक्त कार्य को उक्त स्थान से जहॉ वह अब चलाया जा रहा है हटा दें, या दिनांक 28.5.2019 को न्यायालय में उपस्थित होकर अपना पक्ष करे।

दिनांक
(न्यायालय की मुद्रा)

अपर जिला मजिस्ट्रेट
(शहर) अलवर (राज०)

अपर जिला मजिस्ट्रेट
(शहर) अलवर

जर्ये :– थानाधिकारी पुलिस थाना एनईबी अलवर

243
1. प्रा० पत्र क्रमांक
2. प्रा० पत्र दिनांक 13/6/19
3. नाम प्रार्थी अभिषेक गौड़ एड.
4. प्रतिलिपि शुल्क 46/=
5. तैयारी का दिनांक 13/6/19
6. देने का दिनांक 13/6/19

छाया प्रति प्रमाणित

रीडर
अपर जिला मजिस्ट्रेट (शहर)
जिला अलवर (राज.)

Scanned with CamScanner

कार्यालय नगर विकास न्यास, अलवर

क्रमांक 4529/19 दिनांक 21/5/19

विषय – नोटिस अन्तर्गत धारा 92 ए

नगर सुधार (द्वितीय संशोधन) अधिनियम 1991

(9)

श्री राजेश मित्तल पुत्र श्री भगतू राम मित्तल

निवासी सीना विहार दिल्ली रोड अलवर

अपने .....क्षेत्र की भूमि, जो आपकी निजी सम्पत्ति नहीं है, पर अतिक्रमण कर लिया है।

अतिक्रमण का विवरण कि आपकी दुकान रिपोर्ट के अनुसार आप द्वारा सड़क भाग में विभिन्न आकार 8'X10', 11'X11', 24'X5' व 22'X5' में टाईलों के चबूतरे लगा रखे हैं। जो अतिक्रमण की श्रेणी में है आप इस अतिक्रमण को हटाकर अपना पक्ष प्रस्तुत करें।

आपका उक्त कार्य नगर सुधार अधिनियम की धारा 92 ए के अन्तर्गत संज्ञेय अपराध है अतः आपको इस नोटिस द्वारा सूचित किया जाता है कि आप दिन ....शनि.... घण्टे ..... में अपना अतिक्रमण हटा लेवे तथा इस कार्यालय को लिखित सूचना देवे। अन्यथा आपका अतिक्रमण न्यास द्वारा हटा दिया जावेगा तथा न्यास का जो हर्जा खर्चा होगा वह आपसे वसूल किया जायेगा।

उक्त अतिक्रमण बाबत आपको कोई ऐतराज एवं साक्ष्य प्रस्तुत करना हो तो आप दिनांक 4/6/19 को न्यास में उपस्थित होकर पेश करें।

यह नोटिस आज दिनांक 21/5/19 को मेरे हस्ताक्षर व कार्यालय की मोहर से जारी किया गया।

अतिक्रमण निरोधक अधिकारी

नगर विकास न्यास, अलवर

Scanned with CamScanner

Annexure-2

क्षेत्रीय कार्यालय
राजस्थान प्रदूषण नियंत्रण मण्डल
डी–ब्लाक, अम्बेडकर नगर, अलवर .301001
Email: ro.alwar@gmail.com Website www.rpcb.nic.in

रा.प्र.नि.मं. / क्षे.का. / अलवर / जी–280 / 915 दिनांक: 23/9/2020

सदस्य सचिव,
राजस्थान राज्य प्रदूषण नियंत्रण मण्डल,
जयपुर।

Group- Env. Compensation Cell

विषयः– मैसर्स न्यू डेरिवेटिवस केमिकल्स प्रा. लि., जे0 एस0 फोरव्हील के सामने, दिल्ली रोड अलवर का निरीक्षण प्रतिवेदन बाबत।

संदर्भः– मण्डल मुख्यालय के पत्र कमांक F.16(Env. Comp. Gen-4)RPCB/Env. Comp./650 दिनांक 27.08.2020

महोदय,

उपरोक्त संदर्भित पत्र की अनुपालना में मैसर्स न्यू डेरिवेटिवस केमिकल्स प्रा. लि., जे0 एस0 फोरव्हील के सामने, दिल्ली रोड अलवर का इस कार्यालय द्वारा दिनांक 21.09.2020 को निरीक्षण किया गया। निरीक्षण प्रतिवेदन एवं इकाई द्वारा प्राप्त पत्र दिनांक 18.09.2020 मय उपस्थिति पंजिका की प्रति संलग्न कर अग्रिम कार्यवाही हेतु सादर प्रस्तुत है।

भवदीय

संलग्नः उपरोक्तानुसार

(ओ.पी. गुप्ता)
क्षेत्रीय अधिकारी

D:\PUBLIC\My Document\RPCB Data\Bulkesh (JSO)\IR Hindi.docx

जॉच प्रतिवेदन

मण्डल मुख्यालय के पत्र कमांक F.16(Env. Comp. Gen-4)RPCB/Env. Comp./650 दिनांक 27.08.2020 की अनुपालना में मैसर्स न्यू डेरिवेटिवस केमिकल्स प्रा. लि., जे0 एस0 फोरव्हील के सामने, दिल्ली रोड अलवर का अधोहस्ताक्षरकर्ताओं द्वारा दिनांक 21.09.2020 को इकाई का निरीक्षण किया गया। निरीक्षण के दौरान श्री राजेश मित्तल (मालिक) उपस्थित थे। निरीक्षण के दौरान पाया गया कि इकाई परिसर से मशीनरी आदि को पूरी तरह से हटा लिया गया है एवं किसी तरह की औद्योगिक गतिविधि नहीं पाई गयी। इकाई द्वारा प्रस्तुत उपस्थिति पंजिका के अनुसार इकाई अप्रेल –2019 से अक्टूबर–2019 तक (कुल 29 दिवस) संचालित रही। उद्योग प्रतिनिधि द्वारा प्रस्तुत उपस्थिति पंजिका की प्रति संलग्न है।

टिप्पणी :– चूंकि इकाई कुल 29 दिवस कार्यरत रही, अतः 29 दिवस का Environmental Compansation अधिरोपित किया जाना उचित होगा।

(बुलकेश)
कनिष्ठ वैज्ञानिक अधिकारी
रा.प्र.नि.मं., अलवर

(ओ.पी. गुप्ता)
क्षेत्रीय अधिकारी
रा.प्र.नि.मं., अलवर

232RJ2009PTC030411
08AADCN2446B1ZU

॥ श्री गणेशाय नमः ॥

Mob.: 9314047523
E-Mail-rajeshtlh@gmail.com

ew Derivative Chemicals Private Limited
Factory Add: (Unit 1st) F-587, Matsya Industrial Area, Alwar- 301030 (Raj.)
(Unit 2nd) Mittal Tower in front of J.S. fourwheel, Delhi Road, Alwar

Manufacturing of
Flyash Bricks, Interlocking Tiles
Curb Stone, Paver Block, Main Holl Cover etc.

Ref. No.

Date 18/9/2020.

To,
The Regional Officer,
Regional office
Rajasthan State Pollution Control Board,
Alwar (RAJ.).

Sir,

We already have a running plant by the name of 'New Derivative Chemicals Pvt. Ltd.' in MIA, Alwar. The NOC of the same is attached with the letter.

(B) Due to some additional load work, some production was shifted to the Delhi Road warehouse on certain ocassions.

Due to objections/complaints of neighbours, we have halted all work.

M/s NEW DERIVATIVE CHEMICALS PVT. LTD.

DIRECTOR

Rajasthan State Pollution Control Board

8 / 43 -44 N. E. B. Housing Board Colony, Delhi Road, Alwar

Phone: 0144-2372996

www.rpcb.nic.in

Registered

ACKNOWLEDGEMENT OF APPLICATION FOR CONSENT UNDER THE WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974 AND THE AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981 FOR SMALL SCALE / TINY INDUSTRIES UNDER GREEN CATEGORY UPTO AN INVESTMENT OF RS. 5.00 CRORES.

File No : F(Tech)/Alwar(Alwar)/1799(1)/2015-2016/135-136

Order No : 2015-2016/Alwar/3908

From :

Date : 17/04/2015

The Regional Officer,
Regional Office,
Rajasthan State Pollution Control Board,
8 / 43 -44 N. E. B. Housing Board Colony, Delhi Road, Alwar

To,

M/s New Derivatives Chemicals Pvt. Ltd..
F-587, MIA , Alwar Tehsil:Alwar

I / We hereby acknowledge the receipt, in this office, on 07/04/2015 of your application dated **05/04/2015** for **Consent to Establish** for (project / process / activity name) **cement concrete bricks (36 lacs per annum)** under **section of 25 of the Water(Prevention & Control of Pollution) Act,1974** having capital cost of the project Rs. **112.65 Lacs** duly filled in and accompanied by prescribed fee Rs. **6,000.00** and requisite documents.

This acknowledgement of the consent application shall be treated as **Consent to Establish**, of the State Board, under **section of 25 of the Water(Prevention & Control of Pollution) Act,1974** ,to **Consent to Establish** your industry at **F-587, MIA Alwar Tehsil:Alwar District:Alwar** and there would be no need for the industry to obtain periodical renewal of consent, till such time the unit modifies / changes its processes provided that -

1.The acknowledgement shall be subject to the provisions of the Water (Prevention & Control of Pollution) Act,1974, the Air (Prevention & Control of Pollution) Act, 1981 and the Environment (Protection) Act, 1986.
2.This acknowledgement will not be used as an evidence for ascertaining the land title and its use.
3.The acknowledgement is from the point of view of control of pollution, and does not absolve the unit from making compliance of the other statutory obligations, prescribed under any other law or instrument, for the time being in force and the directions passed by the Hon'ble Courts.
4.The State Board shall have the right to conduct random checks or call information from the unit and make a formal consent order prescribing conditions etc., as required.
5.The Industry falls under **Green Category - Cement Products (Without using Asbestos) like pipe, piller, jafri, well ring, blocks/tiles etc. (should be done under closed covered shed to control fugitive emmissions)** as per Head Office Order No. F.14(23) Policy/RPCB/Plg./9915-9954 Dated 07/03/2013.

Specific Condition :

1 This acknowledgement is being issued on the basis of information/documents submitted by project proponent along with application. In case of any false information, this acknowledgement shall be treated as revoked and project proponent shall be liable for prosecution under the provisions of the Water Act, 1974 and Air Act, 1981, as the case may be.

2 The industry shall not dig/install any bore well for abstraction of ground water without prior permission of CGWA and State Board.

3 That there shall be no discharge of waste water within or outside the factory premises. Industry shall maintain zero discharge status.

4 That the process should be done under closed covered shed to control fugitive emissions.

This acknowledgement is in accordance with the directions issued by the Central Pollution Control Board vide letter no. B - 29014/1/90/PCI - I/17793 dated 21-10-1992.

Regional Officer

Copy To :

1 Master File.

Regional Officer